

HARYANA VIDHAN SABHA

Bill No. 24-HLA of 2024

THE HARYANA EXTENSION LECTURERS AND GUEST LECTURERS
(SECURITY OF SERVICE) BILL, 2024

A

BILL

to provide security of service to extension lecturers and guest lecturers and for matter connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

Short title,
commencement and
extent.

1. (1) This Act may be called the Haryana Extension Lecturers and Guest Lecturers (Security of Service) Act, 2024.

(2) It shall come into force on such date, as the Government may, by notification in the Official Gazette, appoint.

(3) It shall extend to the whole of the State of Haryana.

Definitions.

2. In this Act, unless the context otherwise requires,-

(a) "appointed date" means the 15th August, 2024;

(b) "appropriate authority" means such authority, as may be notified by the Government;

(c) "eligible extension lecturer" means a person who is working as an extension lecturer in Government college and has qualified the National Eligibility Test or possessed the qualification of Ph.D. as per the University Grants Commission Regulations on or before the 30th June, 2023;

(d) "eligible guest lecturer" means a person who is working as a guest lecturer in Government college and has qualified the National Eligibility Test or possessed the qualification of Ph.D. as per the University Grants Commission Regulations and was not regularized under the Regularization Policy dated the 16th June, 2014;

(e) "Government" means the Government of the State of Haryana in the administrative department;

(f) "prescribed" means prescribed by the rules made under this Act;

(g) "Schedule" means the Schedule appended to this Act;

(h) "Superannuation" means fifty-eight years of age.

- Term of service. 3. Every eligible extension lecturer and every eligible guest lecturer who has completed atleast five years of service as on the appointed date shall continue to work as such till he attains the age of superannuation.
- Explanation.- For the purposes of calculation of the number of years of service, an eligible extension lecturer and eligible guest lecturer who has worked for atleast 240 days in a calendar year shall be deemed to have worked for the entire year, but shall not include an employee who: -
- (i) has attained the age of fifty-eight years on the appointed date; or
- (ii) has been terminated or removed by the appropriate authority or resigned on or before the appointed date.
- Remuneration. 4. An eligible extension lecturer and eligible guest lecturer shall be entitled to receive remuneration of Rs. 57,700/- per month plus enhancement (non-compounding) as per the percentage of Dearness Allowance (DA) announced by the Government with effect from the first day of January and the first day of July every year.
- Additional benefits. 5. An eligible extension lecturer and eligible guest lecturer shall also receive such additional benefits as specified in the Schedule.
- Power to amend Schedule. 6. (1) The Government may, by notification in the Official Gazette, amend the Schedule.
- (2) Every notification issued under sub-section (1) shall, as soon as may be after it is issued, be laid before the State Legislature.
- Discipline, penalties, appeals and other matters. 7. In the matters relating to discipline, penalties, appeals and other matters not specifically provided under this Act, an eligible extension lecturer and eligible guest lecturer shall be governed by such rules, as may be prescribed.
- Power to remove difficulty. 8. (1) If any difficulty arises in giving effect to any of the provisions of this Act, the Government may, by an order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as may appear to it to be necessary for removing the difficulty.
- (2) Every order made under this section, shall be laid, as soon as after it is made, before the State Legislature.
- Protection of action taken in good faith. 9. No suit, prosecution or other legal proceedings shall lie against the Government or any officer or employee of the Government or any other person or authority, authorized by Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

Power to make rules.

10. (1) The Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) Every rule made under this section shall, as soon as may be after it is made, be laid before the State Legislature.

SCHEDULE

[see section 5]

1.	Health care benefits as notified under the Pradhan Mantri Jan Arogya Yojana (PM-JAY) CHIRAYU Extension Scheme or as revised by the Government.
2.	Death-cum-Retirement Gratuity at equivalent rates specified in the Code on Social Security, 2020 (Central Act 36 of 2020).
3.	Maternity Benefit as per the provisions of the Code on Social Security, 2020 (Central Act 36 of 2020).
4.	Benefit of ex-gratia compassionate financial assistance or compassionate appointment in accordance with such policy, as may be notified by the Government.

Statement of Objects and Reasons

Presently, there are 184 Government Colleges where around 2.0 lac students are pursuing higher education at under graduate and post graduate level. There are 8137 sanctioned teaching posts of Assistant Professors in various subjects in these colleges against which 3348 Regular Assistant/Associate Professors are working. The State has a progressive policy of filling up the vacancies of teachers in Schools, Colleges and Universities, which is evident from the fact that an indent to fill up 2424 teaching posts of regular Assistant Professors (College Cadre), HES-II Group-B, has already been sent to Haryana Public Service Commission by the Department of Higher Education, Haryana. Nevertheless, it is also a fact that there is an unmet workload of teachers in Government Colleges. Presently, there are around 2016 Extension Lecturers and 46 Guest Lecturers working in various Government Colleges. Engagement of Extension Lecturers was started in the year 2010 when they were paid Rs. 200/ per period basis and engagement of present Guest Lecturers are working before 2014 they were not regularized under the Regularization Policy dated 16.06.2014. Over the years, significant changes were made in their remuneration and other engagement conditions. Eligible Extension Lecturers and Guest Lecturers are being paid remuneration of Rs. 57,700/- per month on the basis of Equal Pay for Equal Work. They have been making fervent appeals that they may be granted some assurance on the security of their services keeping in view their long years of service in the Government Colleges of the State. The teaching workload in Government Colleges has shown a constant increase on year to year basis and this trend will continue in view of the implementation of National Education Policy, 2020 (NEP, 2020). There is workload for Assistant Professors which is way higher than the regular incumbents.

Hence, it is proposed that these Extension Lecturers and Guest Lecturers may be provided security of service till the age of 58 years along with assured financial incentives as some Extension and Guest Lecturers have crossed the minimum age limit for applying for the regular recruitment and in the interest of students.

Hence, the Bill.

Mahipal Dhanda,
Higher Education Minister,
Haryana.

CHANDIGARH:
The 14th November, 2024

Dr. Satish Kumar,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 14th November, 2024, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 10 of the proposed Bill empowers the State Government to frame Rules for carrying out the purposes of the Act. This delegation of powers of the Executive is of a normal character. Hence, the memorandum regarding delegated Legislation as required under Rule 126 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
